

THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH

Item 10

IA No. 460/2023
And

CP(IB) No. 124/Chd/HP/2019
Under Section 9, 60(5) IBC 2016

In the matter of:-

Steel Mech Engineers ...Petitioner-Operational Creditor
Vs.
Inox Wind Ltd. ...Respondent-Corporate Debtor

Present: Mr. Sudhir Kumar Dash, PCA for the Petitioner-Operational Creditor.
Mr. Anand Chibbar, Senior Advocate with Mr. Rajat Khanna, Advocate for
the Respondent-Corporate Debtor.

Supplementary written submissions have been filed by learned counsel for petitioner-operational creditor vide Diary No. 03044/2 dated 24.08.2023. The same are taken on record. Compilation of judgments have been filed by learned counsel for Respondent vide Diary No. 00517/8 dated 21.08.2023. The same are also taken on record. A date is requested by learned senior counsel for the respondent-corporate debtor on the ground that supplementary written submissions that have been filed by learned counsel for Petitioner have more than 100 pages including the second volume of the compendium of judgments which are required some time to go through. List on 05.09.2023.

Sd/-
(Subrata Kumar Dash)
Member (Technical)

August 25, 2023
PKA

Sd/-
(Harnam Singh Thakur)
Member (Judicial)